

WP(C) No.13064/2026

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MONDAY, THE 29TH DAY OF JUNE 2026

WP(C) No. 13064 of 2026

SUO MOTU WRIT PETITION INITIATED BY THE HIGH COURT

VS

THE STATE OF KERALA & OTHERS

ADVS FOR PETITIONER/S:

SUO MOTU WRIT PETITION INITIATED BY THE HIGH COURT (IN PERSON)

ADVS FOR RESPONDENT/S:

SMT.A.PARVATHI MENON

SOUMEN SEN, C.J.
and
SYAM KUMAR V.M., J.

W.P.(C) No.13064 of 2026

Dated: 29th June 2026

Appearance:

For the Respondents : Mr.Anil Bhaskar
for KeLSA

ORDER

Soumen Sen, C.J.

The learned counsel for the KeLSA submits that, earlier, the Hon'ble Executive Chairman of the KeLSA had nominated Hon'ble Mr. Justice R. Narayana Pisharadi (Retd.), former Judge of the High Court of Kerala, as the Chairperson of the Committee. However, owing to the delay on the part of the State in constituting the State Level Monitoring Committee, His Lordship has withdrawn his consent.

2. In view of the failure of the State to constitute the State Level Monitoring Committee, it would be difficult to comply with the directions issued by the Hon'ble Supreme Court in W.P.(C) No. 1082 of 2020 by order dated 26th February 2026.

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3. In view thereof, we direct the Additional Chief Secretary to Government, Home (B) Department, Government Secretariat, Thiruvananthapuram, to constitute the State Level Monitoring Committee within a fortnight from date, in accordance with the directions issued by the Hon'ble Supreme Court.

4. We request Hon'ble Mr. Justice R. Narayana Pisharadi (Retd.), former Judge of the High Court of Kerala, to reconsider His Lordship's decision to withdraw his consent. We are hopeful that the State will constitute the State Level Monitoring Committee within the aforesaid period.

5. The Government is also directed to file a response to the report submitted by KeLSA with regard to the issue of overcrowding in the Correctional Homes.

List the case on 13th July 2026.

Sd/-
SOUMEN SEN,
CHIEF JUSTICE

Sd/-
SYAM KUMAR V.M.,
JUDGE